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THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

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R.O.C. No. 893 of 2021

08.05.2021

To:

Dated

The Chief Secretary,
Government of Tamilnadu,
St.Fort George,
Chennai- 600 009.

Respected Sir,

Sub: Request to issue instruction to all the Police Officers of Tamilnadu concerned to ensure essential access of the Advocates to the Courts and their offices during lockdown period -Reg.

Due to the increase of Covid-19 and in order to control the spreading of disease, the Government of Tamilnadu has announced lockdown from 10.05.2021 to 24.05.2021 and restricted the movement of general public through its notification dated 08.05.2021. In the said notification, the functioning of "**Judiciary and Courts**" have been exempted. **The Judiciary includes Hon'ble Judges, Courts and Advocates and hence the Advocates being part of Judiciary**, they may not be restricted to access their office and Courts during lockdown and they may be permitted to access their office freely.

Therefore, we request your goodself to issue appropriate directions to all the Police Officers of Tamilnadu concerned to ensure that the lawyers may be given essential access to the Courts and their offices to represent the cases during lockdown period.

We assure that the advocates are ready to follow the other advisories issued by the Government of Tamilnadu.

Thanking You,


CHAIRMAN: BAR COUNCIL

Copy to:
The Director General of Police,
Dr. Radhakrishnan Salai, Mylapore,
Chennai- 600 004.